

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 634 of 2020

IN THE MATTER OF:

RNY Healthcare Services Pvt. Ltd.

...Appellant

Versus

Bourn Hall International India Pvt. Ltd. & Anr.

...Respondents

Present:-

For Appellant: Mr. Rakesh Kumar, Advocate.

For Respondent: Mr. Gautam Singh, Advocate for R-1 and R-2.

O R D E R
(Virtual Mode)

22.12.2020 It is represented on behalf of the Appellant by the Learned Counsel Mr. Rakesh Kumar that amendment was carried out.

It appears that Notice to Respondent No. 3 got returned as unserved. Hence, the Learned Counsel for the Appellant is directed to take necessary steps to serve the Respondent No. 3 and in this regard he is also to serve the copy of the Appeal Paper Book on the said added Respondent No. 3 before the next date of hearing.

The Registry is directed to List the matter on **21st January, 2021.**

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member (Technical)